

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/953/2020

This the 3rd day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Majid Razzak Chasbalil aged 21 years, son of Abdul Razzak Chasbali.
Resident of Shaksha Mohalla Kadipora Anantnag.

.....Applicant

(Advocate: Mr. M.Y. Bhat)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner cum Secretary to Government Irrigation and Flood Control Department, Civil Secretariat, Jammu/Srinagar.
2. Chief Engineer Kashmir I&FC Department Srinagar.
3. Superintending Engineer Mechanical Circle I & FC Department, Srinagar.
4. Executive Engineer Mechanical I&FC Department Anantnag.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -



1. In this O.A., the applicant seeks a direction to the respondents to grant appointment to the applicant against class IV post as per the provisions contained in SRO -43 of 1994 with all consequential benefits as has been done in case of other similarly situated claimants.
2. Learned counsel for the applicants submitted that the O.A. be disposed of with a direction to the respondents/competent authority to consider the case of the applicant in the light of provision contained in SRO – 43 of 1994 by passing a reasoned and speaking order in a time bound manner.
3. On the other hand, learned AAG submits that suitable action with regard to the claim of the applicant shall be taken in accordance with law.
4. In view of the aforesaid submissions and in the facts of the case, the Original Application is disposed of with a direction to respondents/competent authority to consider the claim of the applicant for grant of benefit of SRO 43 of 1994 and in accordance with rules,

by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of the order passed today. Needless to state that in case the applicant is found entitled to the benefit of the SRO – 43 of 1994 referred to supra; the same shall be extended to him. It is made clear that this Tribunal has not expressed any opinion on the merits of the case. No order as to costs.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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